

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGD. NO. O.A. 62/86

Date of Decision 11.11.1987.

Shri P.S. Sawhney

.... Applicant

vs.

Govt. of Maharashtra

.... Respondents.

CORAM:— Hon'ble Mr. Justice J.D. Jain, Vice Chairman
Hon'ble Mr. Birbal Nath, Administrative Member.

For the applicant Applicant in person.

For the respondents Shri Rajan Mukerjee
Advocate with Shri M.D.
Acharya Asstt. Director
of Technical Education.

ORDER

After prolonged arguments the learned counsel for the respondents states that in case the applicant applies to the respondents in terms of Government Resolution, Finance Department No. PEN/1083/CR/438/85/SER/4 dated 4th April, 1983 through proper channel as stated by the respondents in their letter No. 5/MSS/1987/2155 dated 29th July, 1987 addressed to the applicant which was duly received by him, respondents shall consider his claim on merits but this undertaking is without prejudice to the rights of the parties.

2. In view of the statement made by the counsel for the respondents he will make the representation in terms of their letter dated 29th July, 1987 and any decision by the Government shall be without prejudice to his right ^{at} to knock [/] the doors of the Court. Under the circumstances, this application is disposed of accordingly. The respondents are directed to decide the representation made by the applicant within six months of its receipt by them.

(Birbal Nath)
Member (A)

J. Jain
Vice Chairman